

Nov  
12/10



# The Calcutta Gazette

## Extraordinary

Published by Authority

---

WEDNESDAY, OCTOBER 11, 1939.

---

### PART I

Orders and Notifications by the Governor of Bengal, the High Court,  
Government Treasury, etc.

#### GOVERNMENT OF BENGAL

##### HOME DEPARTMENT.

##### Political.

##### NOTIFICATION.

No. 5635P.—11th October 1939.—The following is published for general information.

E. N. BLANDY,

*Chief Secy. to the Govt. of Bengal.*

#### PROCLAMATION CALLING OUT THE ROYAL NAVY RESERVES.

WHEREAS by the fourth section of the Royal Reserve (Volunteer) Act, 1859, it is enacted that it shall be lawful for the King on such occasions as His Majesty shall deem fit (the occasion being first communicated to Parliament if Parliament be sitting, or declared in Council and notified by Proclamation, if Parliament be not sitting or in being) to order and direct that the Volunteers under that Act,

or so many or such part of them as His Majesty may deem necessary, shall be called into actual service:

AND WHEREAS by the Royal Naval Reserve Volunteer Act, 1896, as amended by the Royal Naval Reserve Act, 1902, it is enacted that the power under the said Act of 1859 to raise and pay Volunteers may be exercised outside the British Islands in respect of British subjects:

AND WHEREAS by the Naval Reserve Act, 1900, the Admiralty are authorised to raise and keep up a new division, commonly known as the Royal Fleet Reserve, of the Force raised under the first recited Act, in addition to the men raised under that Act, and such new division is liable to be called out as part of the Royal Naval Reserve under the said fourth section of said Act of 1859:

AND WHEREAS by the Naval Forces Act, 1903, it is provided that the Admiralty may raise and maintain a force to be called the Royal Naval Volunteer Reserve, and that certain provisions of the said Act of 1859 (including the fourth section of that Act), as amended by any subsequent enactment, shall apply to the force so raised:

AND WHEREAS by the first section of the Naval Reserve (Mobilization) Act, 1900 amending the said Act of 1859, it is enacted that it shall be lawful for the King, where His Majesty orders and directs that Volunteers under the said Act of 1859 shall be called into actual service, to authorise the Admiralty to give, and when given to revoke or vary such directions as may seem necessary or proper for calling out all or any of the said volunteers as the occasion may require:

AND WHEREAS the King has communicated to Parliament (or so declared in Council) and notified by Proclamation that owing to the State of Public Affairs and the demands upon

His Naval Forces for the protection of the Empire, an occasion has arisen for ordering and directing as in the first-mentioned Act is provided:

It is hereby notified the King has ordered and directed that Volunteers under the said Act shall be called into actual service and has authorised the Lords Commissioners or the Admiralty to give, and when given to revoke or vary such direction as may seem necessary or proper for calling out all or any of the said Volunteers as the occasion may require.

LINLITHGOW,  
*Governor-General.*